

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

IA/302(HM)2021 in CP(IB) 321 of 2020 With  
IA/324(HM)2021

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.06.2021**

**Name of the Company:** Bank of Baroda  
V/s  
Sintex Prefab & Infra Ltd

**Section:** 60(5) r.w Rule 11 of NCLT,2016/19(2) r.w 60(5) 424(2) Co.Act,2013/7 of  
Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Monaal Davawala appeared for Resolution Professional.  
Learned Counsel Mr. K.T. Khatri appeared for IDBI Bank.

IA 302 of 2021 is filed by Resolution Professional for direction to IDBI Bank to de-fridge the account. Learned Counsel for IDBI Bank appears and submitted that he has no objection and statement of accounts were fridge under order of DRT. In view of this, accounts stand de-fridge and Resolution Professional is allowed to operate this account. IA 302 of 2021 stands allowed and disposed-off.

IA 324 of 2021 Learned Counsel for Resolution Professional appeared. No one appeared for Respondent. This Bench vide order dated 04.05.2021 directed Suspended Management to cooperate in successful completion of CIRP in time bound manner. There appears no cooperation. In view of this, registry is directed to issue notice to the directors of the Corporate Debtor under Section 425 of Companies Act, 2013.

IA 324 of 2021 to appear for further consideration on 21.06.2021. Main matter to remove from the cause list.

**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

Dated this the 2nd day of June, 2021

Prakash

**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**